

National Company Law Tribunal

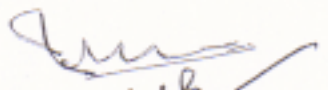
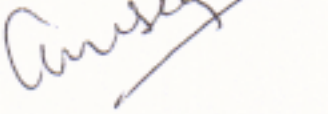
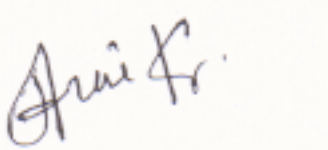
Allahabad Bench

CP NO. 86/241-244/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017

NAME OF THE COMPANY: M/s Shivgaurh Resorts Ltd & ors

SECTION OF THE COMPANIES ACT: U/S. 397/398

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	IMRAN KHAN	(Advocate)		
2.	Gopal Mishra	(Advocate)		
3.	ANIL KUMAR	PCS	Res. no - 1,3,5 & 7-10	

CP No. 86/241-244/ALD/2017

Advocate Shri Gopal Mishra along with Imran Khan for the petitioner. Sri Anil Kumar, PCS for the Respondent Nos. 1, 3 to 5, 7 to 10.

Today, the petitioner counsel files a supplementary affidavit on behalf of the petitioner company to adopt the reply/ objection filed in CA No. 80/2017 of the petitioner No.1. The affidavit is taken on record. A copy thereof is provided to the Respondent counsel. It is also brought to our notice that the Respondent No.2 did not chose to file a formal reply, if any, to the application on maintainability of the C.P. which is filed by the respondents. Therefore, his opportunity to file reply is closed. The Respondent may file rejoinder, if any to the Reply of the CA No. 80/2017. Such Rejoinder to be filed within two weeks from today by serving an advance copy thereof to the opposite counsel.

The matter be listed on 21<sup>st</sup> September, 2017

Date: 28.08.2017

Shri H.P. Chaturvedi (Member (Judicial))

Typed by  
P.K.Jyoti